



2026:AHC:41137

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2529 of 2026

Girish Chandra Yadav @ Girish Chandra

.....Petitioner(s)

Versus

Principal Secretary, Matsya, Government Of U.P.
And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Alok Singh, Phool Chandra Singh, Sumitra Singh
Counsel for Respondent(s)	: C.S.C.

Court No. - 47

HON'BLE VIKAS BUDHWAR, J.

1. Heard Shri Phool Chandra Singh, learned counsel for the petitioner and Shri Rahul Malviya, learned Standing Counsel for the State-respondents.
2. The case of the writ petitioner is he was retired from the post of Deputy Director Fisheries on 28.02.2025. However, he is not being paid 3rd Assured Career Progression (3rd ACP), Pension, Gratuity, Group Insurance, Provident Fund etc.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the respondent no.2.
4. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
5. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the respondent no.2/Director General, Matsya/Fisheries, U.P. Lucknow, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order. In case, the respondent no.2/Director General, Matsya/Fisheries, U.P. Lucknow is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

6. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

7. With the aforesaid observation, the writ petition is **disposed off**.

February 20, 2026
Imtiyaz

(Vikas Budhwar,J.)